

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 190/2014  
RT NO.27/Chd/Pb/2017**

M/s Lafarge Aggregates and Concrete India Pvt. Ltd. ...Petitioner

Versus

M/s Bhumi Structures Pvt. Ltd. ...Respondent

Present: None.

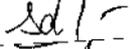
As per office report no application has been filed by the petitioner. This petition has been received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh. The petition was filed under Section 433 (e) of the Companies Act, 1956 for winding up of the respondent-company for its inability to pay the debt due to the petitioner. The matter was still at the stage of service of the respondent-company when it was received by the Tribunal in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

The petition is adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016. In the meanwhile, if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed within the prescribed period of six months, the

*As per*

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instant petition shall stand automatically abated.

  
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(R P Nagrath)  
Member (Judicial)

March 20, 2017  
Arora